HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY ,THE TENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SRI JUSTICE RENUKA YARA

WRITPETITION(PIL)(SR) NO: 38504 OF 2023

Between:

Kandadi Sudharshan Reddy S/o Sri Late Yadi Reddy, Aged about 45 years , Occ : Business, R/o H. No. 7-86/1, Plot No.6, Devender Colony, Kompally Village, Dundigal Mandal, Medchal-Malkajgiri Distirct.

....PETITIONER

AND

And

1. The State of Telangana
   Rep. by its Principal Secretary
   Revenue Department, Secretariat, Hyderabad – 4.

2. The State of Telangana
   Rep. by its Principal Secretary
   Home Department, Secretariat, Hyderabad – 4.

3. The Chief Commissioner for Land Administration
   Nampally, Telangana State

4. The District Collector,
   Medchal-Malkajgiri District, Telangana State

5. The Revenue Divisional Officer,
   Malkajgiri Zone, Medchal-Malkajgiri District

6. The Tahsildar, Quthbullapur Mandal,
   Medchal-Malkajgiri District, Telangana State

92

7. The Hycerabad Metropolitan Commissioner(HMDA)
Swarna Jyayanti Complex, Ameerpet, Hyderabad.

8. The Deputy Commissioner,
Quthbullapur Municipal Circle, GHMC, Hyderabad.

9. The Sub-Registrar Officer – Quthbullapur, Medchal.

10. The Commissioner of Police,
Cyberabad, at Gachibowli, Telangana State

11. The Station House Officer,
Pet-Basheerabad Police Station.

12. Sampangi Venkatesh S/o S.Yellaiah,
Aged: 54 years, occ: Vaddera, R/o H.No.62,
Sy.no.25/1, Yaddireddy banda, Pet-Basheerabad,
Quthbullapur Mandal, Medhcal-Malkajgiri District.

13. Smt.Indira Reddy, W/o Ram Reddy,
Aged: 50 years, occ: BRS Leader, R/o H.No.62,
Sy.no.25/1, Yaddireddy banda, Pet-Basheerabad,
Quthbullapur Mandal, Medhcal-Malkajgiri District.

14. Sampangi Laxmaiah, S/o Not Known,
Aged: 53 years, occ: Vaddera R/o Sy.no.25/1,
Ranga Reddy Banda, Pet-Basheerabad,
Quthbullapur Mandal, Medhcal-Malkajgiri District.

15. Pasupula Kondaiah, S/o Not Known,
Aged: 56 years, occ: Vaddera R/o Sy.No.25/1,
Ranga Reddy Banda, Pet-Basheerabad,
Quthbullapur Mandal, Medhcal-Malkajgiri District

16. Sampangi Balamani, W/o S.Sathaiah,
Aged: 41 years, occ:Vaddera, R/o Sy.no.25/1,
Yaddireddy banda, Pet-Basheerabad,
Quthbullapur Mandal, Medhcal-Malkajgiri District.

93

17. Sampangi Bharathamma, W/o S.Bheemaiah,
Aged: 43 years, occ:Vaddera, R/o Sy.no.25/1,
Yaddireddy banda, Pet-Basheerabad,
Quthbullapur Mandal, Medhcal-Malkajgiri District.

18. Alakuntla Suresh @ Babu S/o A.Anjaiah,
Aged: 34 years, Occ:Vaddera, R/o Sy.no.25/1,
Yaddireddy banda, Pet-Basheerabad,
Quthbullapur Mandal, Medhcal-Malkajgiri District.

19. Alakuntla Srinu, W/o A.Anjaiah,
Aged: 41 years, occ:Vaddera, R/o Sy.no.25/1,
Yaddireddy banda, Pet-Basheerabad,
Quthbullapur Mandal, Medhcal-Malkajgiri District.

20. Orusu Raju, S/o O.Balaiah
Aged: 29 years, occ:Vaddera, R/o Sy.no.25/1,
Yaddireddy banda, Pet-Basheerabad,
Quthbullapur Mandal, Medhcal-Malkajgiri District

21. Dandigolla Narshima S/o D.Ramulu
Aged: 59 years, occ:Vaddera, R/o Sy.no.25/1,
Yaddireddy banda, Pet-Basheerabad,
Quthbullapur Mandal, Medhcal-Malkajgiri District

22. Sampangi Santosha S/o S.Yadaiah,
Aged: 27 years, occ:Vaddera, R/o Sy.no.25/1,
Yaddireddy banda, Pet-Basheerabad,
Quthbullapur Mandal, Medhcal-Malkajgiri District

23. Smt.Orusu Massamma W/o late O.Massaiah
Aged: 55 years, occ:Vaddera, R/o Sy.no.25/1,
Yaddireddy banda, Pet-Basheerabad,
Quthbullapur Mandal, Medhcal-Malkajgiri District

24. Sampangi Suresh S/o Venkatesh
Aged: 34 years, R/o Sy.no.25/1,
Yaddireddy banda, Pet-Basheerabad,
Quthbullapur Mandal, Medhcal-Malkajgiri District

... Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of Writ of Mandamus by declaring that in the action of the 3rd to 6th Respondents in considering the representations for the protection of Government lands and HMDA lands in Sy. No 25(25/1, 25/2) of Yadireddy Banda and Ranga Reddy Banda, situated at Pet-Basheerabad Village, Quthbullapur Mandal, Medchal Malkajgiri form illegal encroachments made by the unofficial 12th to 24th Respondents and others under the influence of the Public Representatives of Quthbullapur Constituency under the guise of G.O.Ms. 58, G.O.Ms. 59 and G.O.Ms. 84 by creating fabricated Notary Documents without any possession documents and to stay the operation of issuing Patta certificates under G.O.Ms. 58, G.O.Ms. 59, and G.O.Ms. 84 through the office of 9th Respondent, without verification and calling for objections from the public to protect Valuable government lands and further from creating multiple litigation at large on the Government lands which were need for the public requirements , as illegal, arbitrary and unconstitutional and consequently direct the 10th and 11th Respondent to take stringent action on the complaints receive n respect of encroachments cn Government and HMDA lands and to provide police protections to the Defacto-complaints by making their fair anc transparent investigation

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd to 8th Respondents henceforth to take action against the all the illegal encroachments and structures on the State Government Lands in Sy.No. 25/1 to an extent of Ac. 195.3400 Guntas and in Sy.No. 25/2 to extent of 59.3500 Guntas of PetBasheerabad Village of Quthbullapur Mandal, Medchal-Malkajgiri District and fencing, which are need to meet the society and public requirements and also for development of the state infrastructure as listed in the 9th Respondent office under the Prohibited Lands.

IA NO: 2 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd to 6th Respondents not to entertain any Notarized documents without due verification of possession certificate as per norms of G.O.Ms. NO. 58, G.O.Ms.No. 59, and G.O.Ms.No. 84 for consideration and issuing of Patta certificates through the office of the 9th Respondent till the final disposal fo the above Writ(PIL) Petition.

IA NO: 3 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Direct the 10th and 11th Respondents to provide protection to the petitioner and other Defacto-complainants official and unofficial individuals, who are acting on good faith for protection of government lands and public issues and to take stringent action against the offenders involved in illegal encroachment's and land grabbing track records in accordance with law

IA NO: 4 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Direct the 10th and 11th Respondents not to harass the petitioner and other social activists by mis-using their official power by calling to the police station without following the procedure laid down under Section 41-A Cr.P.C and also the guidelines formulated by the Hon'ble Supreme Court in Arnesh Kumar v . State of Bihar and without verifying the political and criminal background record and history of complainants/and grabbing cases

Counsel for the Petitioner: SRI KANDADI MAHENDER REDDY REP Ms. NYAYAMITHRA LAW FIRM

Counsel for the Respondent Nos. 1&3,4to 6&9: GP FOR REVENUE
Counsel for the Respondent No.2,10&11: GP FOR HOME
Counsel for the Respondent No.7: SRI V. NARSIMHA GOUD, SC FOR HMDA
Counsel for the Respondent No.8: SRI M. DHANANJAY REDDY, SC FOR GHMC
Counsel for the Respondent Nos. 13to24:--

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) (SR) No.38504 of 2023

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Kandadi Mahender Reddy, learned counsel representing M/s.Nyayamithra Law Firm, for the petitioner.

2. In this Public Interest Litigation, the petitioner, who is claiming himself to be a public spirited person and a social worker, prayed that appropriate directions be issued to ensure that the precious and valuable Government land, which is being encroached by unathorised persons, is protected.

3. By placing reliance on Annexure P-1, it is urged that the lands shown in the revenue entries, which are mentioned in the said document, are being encroached by unauthorized persons. Learned counsel for the petitioner placed reliance on certain FIRs filed along with this petition to show that the revenue authorities have lodged FIRs against such encroachers. However, it is

submitted that criminal cases may take their own time and therefore, cognizance be taken in this matter against the unofficial respondents, who are alleged encroachers. In addition, learned counsel for the petitioner fairly pointed out that against the petitioner also FIR was lodged on 08.04.2023 for allegedly committing offence under Sections 384 and 506 of IPC. However, the parties compromised the said matter in the Lok Adalat and the matter, being compoundable, was disposed of.

4. We have heard the learned counsel for the petitioner at length.

5. As per the argument of the learned counsel for the petitioner itself it is clear that the revenue authorities have taken action against the encroachers and lodged FIRs. Thus, it is not the case of the petitioner that the revenue authorities are hand in glove with the alleged encroachers. In this view of the matter, we are not inclined to interfere in this Public Interest Litigation.

6. Accordingly, the Public Interest Litigation is **disposed of**. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-L.LAKSHMI BABU
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary Revenue Department, Secretariat , T.S.,Hyderabad - 4.
2. The Principal Secretary Home Department, Secretariat, T.S.,Hyderabad – 4
3. The Chief Commissioner for Land Administration Nampally , Telangana State.
4. The District Collector, Medchal-Malkajgiri District, Telangana State
5. The Revenue Divisional Officer, Malkajgiri Zone, Medchal-Malkajgiri District
6. The Tahsildar, Quthbullapur Mandal, Medchal-Malkajgiri District, Telangana State
7. The Hyderabad Metropolitan Commissioner (HMDA) Swarna Jyayanti Complex, Ameerpet, Hyderabad
8. The Deputy Commissioner, Quthubullapur Municipal Cirlce,, GHMC, Hyderabad
9. The Sub-Registrar Officer-Quthubullapur , Medchal, Malkajgiri
10. The Commissioner of Police, Cyberabad, at Gacibowli, TelanganaState
11. The Station House Officer, Pet-Basheerabad Police Statiton.
12. Two CCs to GP FOR REVENUE High Court for the State of Telangana, at Hyderabad [OUT]
13. Two CCs to GP FOR HOME, High Court for the State of Telangana, at Hyderabad [OUT]
14. One CC to Ms. NYAYMITHRA LAW FIRM, Advocate [OPUC]
15. One CC to SRI. V. NARSIMHA GOUD, SC FOR HMDA [OPUC]
16. One CC to SRI. M. DHANANJAY REDDY, SC FOR GHMC [OPUC]
17. Two CD Copies

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HIGH COURT

DATED:10/03/2025

ORDER

WP (PIL)(SR).No.38504 of 2023



DISPOSING OF THE WRIT PETITION (PIL)(SR) WITHOUT COSTS

PA

(21) 25/3/25